

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 159 of 2019

IN THE MATTER OF:

J. V. Strips Ltd.

...Appellant

Vs

D. P. Garg and Company Pvt. Ltd. & Ors.

....Respondents

Present:

**For Appellant: Mr. Shantanu Sagar, Mr. Syed Sarfraz Kerim and
Mr. Shashwat Anand, Advocates.**

For Respondents: Mr. Nakul Mohta and Mr. Ankur Goel, Advocates.

ORDER

19.02.2019: After hearing learned counsel for the Appellant for a while I am of the considered view that the impugned order does not suffer from any infirmity. The appeal has been filed by Resolution Professional, who may have a genuine concern in regard to the excess stock seized by the GST Authorities. However, it clearly emanates from the impugned order that the raw material supplied to Corporate Debtor for the job work by various persons could not be arbitrarily withheld, more so as the claimants have substantiated their claim qua the same based on relevant documents.

The appeal being devoid of merit is dismissed.

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc